

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri G.S. Rajamani, Member**
3. **Shri K.N. Sinha, Member**

Petition No. 84/2001

In the matter of

Reduction of over-drawals from grid and compliance of directions of WRLDC.

And in the matter of

Western Regional Load Despatch Centre Petitioner

Vs

1. Gujarat Electricity Board, Vadodara
2. Madhya Pradesh State Electricity Board, Jabalpur
3. Chhattisgarh State Electricity Board, Raipur
4. Maharashtra State Electricity Board, Mumbai
5. Goa Electricity Department, Panaji, Goa
6. Union Territory of Dadar & Nagar Haveli, Silvassa
7. Daman & Diu Administration, Electricity Department, Daman
8. National Thermal Power Corporation, New Delhi
9. Nuclear Power Corporation Ltd., Mumbai Respondents

ORDER

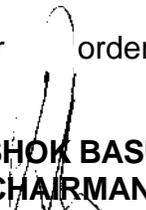
In this petition filed on 20.11.2001, the petitioner, Western Regional Load Despatch Centre (WRLDC) has brought to the notice of the Commission certain violations of IEGC and the Commission's order dated 24.8.2001 in Petition No. 107/2000, by the constituents of Western Region primarily during the months of August 2001 and September 2001. The petitioner had sought appropriate action against Respondent No.1 and Respondent No.2, namely, GEB and MPSEB, under Sections 44 and 45 of the Electricity Regulatory Commissions Act, 1998 (the Act). When this petition was pending, WRLDC filed two other petitions, that is, 107/2002

and 108/2002 whereby it brought to the Commission's notice further violations of IEGC and the Commission's order dated 24.8.2001 in Petition No.107/2000 by MPSEB, GEB and MSEB during the months of July 2002 and October 2002. The Commission, by invoking powers under Section 45 of the Act vide order dated 28.1.2003, has levied a penalty of Rs.1.00 lakh on MPSEB (Respondent No.2 herein). The Commission has also issued show cause notice to GEB (Respondent No.1 herein) and MSEB (Respondent No.4 herein) as they were also prima facie found to be violating the Commission's said order dated 24.8.2001 as also the provisions of IEGC approved by the Commission. The issue is still pending before the Commission and the parties are to be heard on 27.3.2003 before taking a final view.

2. Under these circumstances we do not consider it necessary to take any action against any of the respondents, based on the allegations made in the present petition, that is, 84/2001, which pertained to the months of August 2001 and September 2001. Therefore, the petition stands disposed of without any further order.

^K.N. SINHA)
MEMBER

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 **S. RAJAMANI)**
cJ -Xr3ER


(ASHOK BASU)
CHAIRMAN

New Delhi dated 31st January 2003